

(2) 1. 11-93 Hon. Mr. S. Das Gupta, AM

Heard the applicant in person.
 Sri K.C. Sinha Counsel for the
 applicant. It appears that there
 is a penalty imposed against the
 petitioner against which he had
 submitted a representation. Vide ^{an} earlier
 order of this Tribunal dated 19.1.93
 on OA 1314/91 the respondents were directed
 to consider his representation and pass a
 speaking order taking into consideration
 the pleas raised by the applicant.
 The petitioner contends that this direction
 of this Tribunal has not been complied
 with and therefore ~~for~~ he had filed
 a Contempt petition against the
 respondents and the same has
 already been listed.

Until the matter regarding
 the penalty already imposed
 on the petitioner ~~is~~ ^{is} finally decided
 the petitioner cannot be validly
 given a promotion as long as

(2)

the operation of the order of penalty
continues. In ^{this} view of the ^{above} ~~above~~
matter the OA 1594/93 ~~is~~ appears
to be premature and therefore,
it is dismissed at admission stage.

W.P.

AM.